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IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE
HON'BLE SHRI JUSTICE SANJAY DWIVEDI
ON THE 24th OF NOVEMBER, 2022

CRIMINAL REVISION No. 3494 of 2022

BETWEEN:-

'A' S/O 'B' (APCHARI BALAK), AGED ABOUT 16
Y E A R S , OCCUPATION: UNEMPLOYED
THROUGH HIS FATHER 'B' AGED ABOUT 70
YEARS R/O C.H.P. JAYANT POLICE STATION
VINDHYANAGAR AND R/O KANHUD POLICE
STATION MORWA DISTRICT SINGRAULI M.P.
(MADHYA PRADESH)

.....PETITIONER

(BY SHRI BRAHMENDRA PATHAK, ADVOCATE)

AND

THE STATE OF MADHYA PRADESH THROUGH
POLICE STATION VINDHYANAGAR DISTRICT
SINGRAULI M.P. (MADHYA PRADESH)

.....RESPONDENT

(BY SHRI SOURABH SHUKLA, PANEL LAWYER)

*This revision coming on for admission this day, the court passed the
following:*

ORDER

This second criminal revision under Section 102 of the Juvenile Justice (Care and Protection of Children) Act, 2015 has been preferred on behalf of the applicant.

Applicant's first revision (CrR No.785/2022) faced dismissal on merits vide order dated 22.04.2022.

Learned counsel for the applicant while relying upon the statement of prosecutrix argued that she has taken name of only one accused, who committed rape with her.

However, perusal of the statement of prosecutrix reveals that she clearly stated that

rape was committed by all the accused persons one after another.

In view of the above, this revision is dismissed.

(SANJAY DWIVEDI)
JUDGE

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